

IN THE NATIONAL GREEN TRIBUNAL, NEW DELHII.A No. 887/2023InOriginal Application No. 754/2023IN THE MATTER OF:

Vipul Kumar

Applicant

Versus

Uttarakhand Environment Pollution Control Board, & Ors.

Respondents

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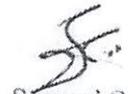
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Dated: February, 2024

Place : New Delhi

17.02.24

Filed by:


Sompai Singh
(Regional Officer, UKPCB, Roorkee)

Through

K. P. Gautam
Advocate

 Kaushal Gupta
Reg. No. D/119/K

(Counsel for the UKPCB)

Office: A-25 Second Floor, Defence Colony,
New Delhi-110024
Mob: 9811101934

IN THE NATIONAL GREEN TRIBUNAL, NEW DELHI**I.A No. 887/2023****In****Original Application No. 754/2023****FIN THE MATTER OF:**

Vipul Kumar Applicant

Versus

Uttarakhand Environment Pollution Control Board, & Ors.

Respondents



AFFIDAVIT of Sompal Singh., aged about 51 years, S/o Late Shri Asha Ram Presently posted as Regional Officer, Uttarakhand Pollution Control Board, Roorkee.

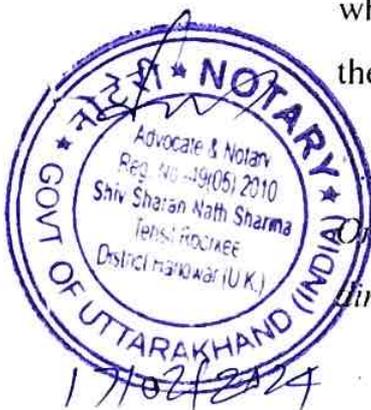
Deponent

RESPONSE AFFIDAVIT ON BEHALF OF UTTARAKHAND**POLLUTION CONTROL BOARD**

I, the above-named deponent does hereby solemnly affirm and state on oath as under: -

- 1) That the deponent is presently posted as the Regional officer, Uttarakhand Pollution Control Board, Roorkee Uttarakhand and is competent to sign and swear the instant affidavit.
- 2) That the above noted O.A. was listed for hearing on 22.12.2023, wherein the Hon'ble National Green Tribunal was pleased to issue the following directions:

.....2. Hence, we deem it proper to issue notice to the respondents on Original Application as also on I.A. No. 887 of 2023. Applicant is directed to serve the respondents and file affidavit of service on or



17/02/2024

before the next date of hearing. The respondent no. 1, Uttarakhand Pollution Control Board is directed to file the report at-least one week before the next date of hearing.”

- 3) That in response to the aforesaid direction, it is humbly stated that the Uttarakhand Pollution Control Board (hereafter referred to as UKPCB) vide letter bearing no. UKPCB/H.O/183-750/1262 dated 20.01.2024 directed the Regional Officer to inspect the concerned brick kilns and present the inspection report.
- 4) That vide letter bearing no. UKPCB/ROR/147(57)2024/1507 dated 06.02.2024, the Regional Officer informed UKPCB that an inspection was conducted by him on 03.02.2024 at Balaji Brick Field, Gram Nagla Saktu, Manglour, Roorkee, District Haridwar in presence of the Brick Kiln owner Shri Amit Malik.
- 5) That in the said inspection it was found that the Balaji Brick Field (hereinafter referred to as the said Brick Field) is operational and Consent to Operate and Authorisation has been granted by UKPCB which is valid upto 30.09.2026. Further Consent to Establish has also been granted to the said Brick Field by UKPCB. Copy of CCA and Consent to Establish is being marked and filed as **Annexure No. 1 (colly)** to this affidavit.
- 6) That the said Brick Field has been operational since 14.02.2021. It is pertinent to mention that as per the notification issued by the Ministry of Environment, Forest and Climate Change, notified on 22.02.2022, the distance from kiln to habitation has been fixed at 800 meters and the distance from one brick kiln to another brick kiln has been fixed at 01 km. The said brick kiln was in operation before the aforesaid notification. During the inspection, it was found that said brick field is located more than 800 meters from the habitation. Copy of Google Image of the said brick kiln along with the notification dated 22.02.2022 issued by the Ministry of Environment, Forest and



Climate Change, is being marked and filed as Annexure No.2 (Colly.) to this affidavit.

- 7) That in compliance of the directions issued by the Hon'ble NGT vide order dated 12.10.2023, in O.A No. 341/2023, UKPCB vide letter bearing no. UKPCB/RO/R/Consent/S-622/2023/1991 dated 29.03.2023 rejected the consent to operate of the said brick field.
- 8) That UKPCB vide letter bearing no. UKPCB/RO/R/Consent/B-152/2023/1170 dated 28.11.2023 revoked the consent to operate of the said brick field. After revocation of consent, M/s Balaji Brick field filed a representation dated 02.12.2023 before the UKPCB and thereafter vide letter bearing no. UKPCB/RO/R/Consent/B-152/2023/1221 dated 06.12.2023, the consent to operate was declared as valid since the said Brick Kiln was found to be operating as per the notification issued by the Ministry of Environment, Forest and Climate Change on 22.02.2022 applicable on the "Existing brick kilns".

Copy of letter dated 28.11.2023 whereby consent to operate was revoked is being marked and filed as Annexure No.3.

Copy of the representation dated 02.12.2023 filed by the said brick kiln is being filed and marked as Annexure No.4

Copy of the letter dated 06.12.2023 vide which consent to operate was declared as valid is being filed and marked as Annexure No.5

- 9) That the deponent is a responsible Government servant having the highest regard for the Hon'ble Tribunal and orders passed by them. The deponent has always made his sincerest efforts to carry out the orders passed by this Hon'ble Tribunal in its letter and spirit and shall continue to do so in the future.



[Signature]
Deponent

Verification: -

I, Sompal Singh, do hereby solemnly affirm and verify on oath that the contents of the above affidavit in paragraph nos 1 to 2 are true to my personal knowledge and those in paragraph no.s 3 to 6 are based on the perusal of records and those in paragraph no.s 7 to 9 are based on legal advice. Nothing material has been concealed and no part of it is untrue. So help me God. **Identified By**



17/02/2024

[Signature]
Deponent

L.T.I of the Deponent.
Place: Dehradun

I,, Advocate, do hereby declare that the person making this affidavit and alleging himself to be is the same person who is known to me from the papers produced by him before me in this case.

Through
Kaushal Gautam
Additional Advocate General, State of Uttarakhand
Counsel for Respondent
Office:A-25, Second Floor, Defence Colony, New
Delhi-110024
Mob:9811101934

Solemnly affirmed before me on this day of February, 2024 at Dehradun at about 02:10 AM/PM by the deponent who has been identified by the aforesaid person.

ROORKEE

I have satisfied myself by examining the deponent who understood the contents of this affidavit.

The person has signed in my presence on the affidavit.



SWORN & AFFIRMED BEFORE ME
[Signature]
Shiv Sharan Nath Sharma
Advocate & Notary
Roorkee, Haridwar (U.K.)
Reg. No. 49 (05) 10
17.02.2024
Notary

Time 02:10 PM

SR 310/2024

(Colly.)

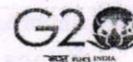
UKPCB



REGIONAL OFFICE

UTTARAKHAND POLLUTION CONTROL BOARD

Irrigation Design Building Campus, Roorkee-247667 (Distt- Haridwar)



UKPCB/ROR/Con/B-152/2023/339

Date: 06.2023

Registered Post

To,

M/s Balaji Brick Field
Nagla Saktu Berhampur,
Manglour, Roorkee
Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh/Renewal/Reapplication/Expansion/) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6" of the "Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

Caf ID -6401	Application ID-622628
CCA (Renewal)	
Consent No. AWH- B-23(1)	

CCA is hereby granted to M/s Balaji Brick Field located at Nagla Saktu Berhampur, Manglour, Roorkee, Distt-Haridwar subject to the provisions of the Water Act, Air Act and HW Rules and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period up to 30.09.2026 and valid for manufacturing of following products with Capital Investment / Net Assets Values Rs 27.83 Lacs.

S. No.	Last CCA Quantity		CCA Renewal	
	Product	Quantity (Per Day)	Product	Quantity (Per Month)
1	Bricks	30,000 Nos	Bricks	9,00,000 Nos

2. Specific Conditions under Water Act:

(i) The daily quantity of effluent discharge (KLD):-

	Last CCA or CTE	CCA Renewal
Trade Effluent	Nil	Nil
Sewage	1.0	1.0

(ii) Trade Effluent Treatment and Disposal: Nil.

(iii) Sewage Treatment and Disposal: The applicant shall provide comprehensive Septic Tank/ Soak pit is required with reference to influent quantity and quality.

3. Conditions under Air Act:-

(i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity KLD/MTD	Emission Control Equipment	Emission standards not to exceed
1	Brick Klin	30	Coal & wood	-	Induced draft with Zig-Zag Technology	250 mg/NM ³



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Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under HW Rules:-

- The Occupier of M/s Balaji Brick Field is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.
- The authorization shall be in force for a period up to 30.09.2026
- The authorization is subject to the conditions stated below and the conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	-	-	-

Terms and conditions of authorization:

- The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made thereunder.
 - The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
 - The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
 - Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 - It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
 - An application for the renewal of an authorization shall be made as laid down under these rules.
 - Any other conditions for compliance as per the Guidelines issued by the MoEF or CPCB.
5. **Compulsory documents to be submitted by the Industry/Unit:-**
- Annual return in Form-4 and Waste Disposal Manifest in Form-10 under HW Rules and Third Party Audit Report.
 - Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
- Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
 - Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 - Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and HW Rules will result in legal action under the aforesaid Acts and Rules.

Copy to: Member Secretary, Uttarakhand Pollution Control Board, Dehradun for kind information.

Regional Officer (I/c)

Regional Officer (I/c)

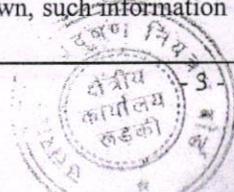
Specific Conditions:

- In case Unit is using ground water than unit has to obtain NOC from central Ground water Authority for abstraction of ground water for which unit may refer web site <http://cgwa-noc.gov.in>
- The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by

- the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
3. The industry shall ensure interlocking of air pollution control devices and production processes.
 4. Solid wastes generated from the industry have to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
 5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
 6. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board**.
 7. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
 8. The unit shall strictly comply with the provision of The Public Liability Insurance Act, 1991 as amended and Rules made there under there under and shall submit copies of Insurance Policies (if any) to the Board Offices regularly.
 9. **Unit shall ensure to comply the notification of state Government vide No. 1822/VII-A-1/2021/80-अ/16 Dated 28.10.2021 regarding the Uttarakhand state mining Policy 2021.**
 10. **Unit Shall ensure to comply the Notification of MoEF & Climate change (Government of India) on dated 22.02.2022 Under EP Act 1986.**
 11. **The Consent is Valid under the Final decision of Hon'ble NGT in matter of OA No. 783/2022 Ajay Kumar Vs Uttarakhand Pollution Control Board & Others.**
 12. **Unit shall ensure to obtain the Validation certificate from Central Building Research Institute or authorized organization regarding conversion to induce draft zig zag Technology & Submit it to this office within three Months.**
 13. **The Consent is being issued by the board to unit in sequence of its Letter No-UKPCB/HO/Gen-29(II)/2023/1537 Date 04.01.2023 and the brick kiln operate will be bound for the final decision on the consent fee in the said letter.**
 14. **Unit shall submit the compliance report in every year along with current Stack analysis report & Balance sheet.**
 15. All the moving areas around the main Brick kiln shall be paved with the bricks to minimize the fugitive dust/emission from the brick kilns operations.
 16. The occupier shall ensure that fine dust not to accumulate all around the Brick Kiln.
 17. The unit shall submit stack emission monitoring report from MoEF & CC recognized laboratory to the Board's offices, within two month.
 18. The unit shall strictly comply with provisions of water Act, Air Act & E (P) Act and Rules/Notifications made thereunder.

General Conditions:

1. The applicant shall get the sample of treated effluent/emissions/hazardous wastes/leachate analyzed at least once in a **three month/six months/one year** from the laboratory recognized by the CPCB/UEPPCB/NABL/MoEF and conforms to the limits stipulated. Test report shall be communicated to the UEPPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's officers and all other



- concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
 10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
 11. The applicant shall reapply before the 30 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
 12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
 13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
 14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
 16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
 17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet out side the main factory gate within premises.
 18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
 19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
 20. In case of any accident, complete details shall be submitted to this Board as required under H.W. Rules.
 21. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
 22. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
 23. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
 24. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
 25. The industry will store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
 26. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous Rules shall be submitted to the Board.



[Handwritten Signature]
Regional Officer (I/c)

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उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

सिंचाई परिकल्प भवन परिसर, रुड़की -247667 हरिद्वार

Phone No. 01332-260422 E-mail: rorueppcb2013@gmail.com

पत्रांक-यूकेपीसीबी/आर0ओ0आर0/एनओसी-1378/2020/ 861

दिनांक: 06/11/2020

सेवा में,

पंजीकृत डाक द्वारा

M/s Balaji Brick Field
Nagla Saktu Berhampur,
Manglour, Roorkee
Haridwar, Distt- Haridwar.

विषय :- पर्यावरणीय प्रदूषण की दृष्टि से ईट भट्टे की स्थापना हेतु स्थापनार्थ सहमति पत्र (Consent to Establish) निर्गमन।

महोदय,

कृपया उपरोक्त विषयक आपके आवेदन पत्र दिनांक- 28.10.2020 के क्रम में उद्योग के प्रस्तावित स्थल का निरीक्षण किया गया। निरीक्षण के-पश्चात् लिए गए निर्णय के क्रम में उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों के समुचित अनुपालन की शर्त के साथ सशर्त स्थापना हेतु सहमति पत्र (Consent to Establish) निर्गत किया जाता है।

1. स्थापना हेतु सहमति पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है:-

(क) स्थल :	Nagla Saktu Berhampur, Manglour, Roorkee Haridwar, Distt-Haridwar.
(ख) उत्पादन :	Brick-90000 Nos/Month.
(ग) मुख्य कच्चे माल :	1. Wood- 15000 MT/Month. 2. Coal- 70MT/Month. 3. Clay- 2500 MT/Month.
(घ) औद्योगिक उत्प्राह :	Nil.
(ङ.) प्रयुक्त ईंधन :	Nil.
(च) श्रेणी :	Category Orange; Scale Small, Investment- 0.25 Crs.

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः स्थापना हेतु सहमति पत्र प्राप्त करना आवश्यक होगा।

- ब्रिक क्लिन उद्योग में सभी आवश्यक यन्त्र, संयंत्र, हरित पट्टिका, उत्प्राह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियन्त्रण की व्यवस्था की स्थापना में की गई प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरन्तर प्रेषित करें।
- ब्रिक क्लिन उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें, जब तक कि वह बोर्ड से जल अधिनियम एवं वायु अधिनियम के अन्तर्गत सहमति (CCA) प्राप्त न कर लें। जल एवं वायु सहमति (CCA) प्राप्त करने हेतु इकाई में उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पूर्व निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्यक जमा कर दिया जाये। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।
- ब्रिक क्लिन उद्योग में परीक्षण उत्पादन से पूर्व क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनिश्चित कराया जाये।
- घरेलू उत्प्राह, जिसकी मात्रा 0.7 कि०ली०/दिन से अधिक नहीं होगी। सेप्टिक टैंक के माध्यम से सोकपिट में निस्तारित किया जाये।
- यह स्थापना हेतु सहमति पत्र केवल घरेलू उत्प्राह के लिये मान्य है। औद्योगिक प्रक्रिया में जल का प्रयोग कदापि नहीं किया जाये।
- ब्रिक क्लिन उद्योग द्वारा स्बर, प्लास्टिक एवं अन्य प्रतिबन्धित तत्वों का प्रयोग ईंधन के रूप में कदापि नहीं किया जाये।
- ब्रिक क्लिन उद्योग में नियमानुसार फ्लाईऐश का प्रयोग ईट निर्माण हेतु किया जाये।
- ब्रिक क्लिन के संचालन से पूर्व नियमानुसार सक्षम विभागों जैसे- खनन अनुज्ञा, जिला पंचायत का पंजीकरण, प्रमाण पत्र एवं जिला उद्यान विभाग से अनुमति प्राप्त कर प्रस्तुत की जाये।
- यह स्थापना हेतु सहमति पत्र एक वर्ष की अवधि के लिए वैध होगा।

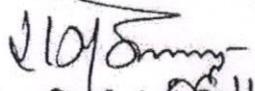


ब्रिक क्लिन उद्योग का संचालन इस प्रकार से किया जाये, कि परिवेशीय वायु गुणवत्ता सदैव बोर्ड मानकों के अनुरूप रहे।

- 1. ब्रिक क्लिन में नियमानुसार पर्याप्त क्षमता की ऊंची चिमनी स्थापित की जाये। चिमनी में अनुश्रवण हेतु प्लेटफार्म एवं होल की उचित व्यवस्था की जाये।
- 2. ब्रिक क्लिन के लिये कच्चे माल के रूप में मिट्टी की खुदाई हेतु संचालन से पूर्व नियमानुसार पर्यावरणीय स्वीकृति प्राप्त करना सुनिश्चित करें।
- 3. इकाई में प्रस्तावित ब्रिक क्लिन का निर्माण हाई ड्राफ्ट/जिग-जैग तकनीकी के अनुरूप किया जाना सुनिश्चित किया जाये।
- 4. ब्रिक क्लिन उद्योग से जनित ठोस अपशिष्ट पदार्थों को इस प्रकार निस्तारित किया जाये, कि जल, वायु तथा मृदा प्रदूषण की सम्भावना न रहे।
- 5. ब्रिक क्लिन उद्योग का संचालन इस प्रकार किया जाये, कि प्रदूषण सम्बन्धी शिकायतें प्राप्त न हों। प्रदूषण सम्बन्धी जन-शिकायतें प्राप्त होने एवं पुष्टि होने पर स्थापना हेतु सहमति पत्र रिवोक (निरस्त) कर दी जायेगी। जिसका सम्पूर्ण उत्तरदायित्व उद्यमी का होगा।
- 6. ब्रिक क्लिन उद्योग परिसर में चारों तरफ कम से कम 3 कतारों वाली हरित पट्टिका विकसित की जाये। हरित पट्टिका हेतु सघन तथा छायादार वृक्षों का चयन किया जाये। हरित पट्टिका हेतु निर्धारित भूमि पर निर्माण कार्य न किया जाये।
- 7. ब्रिक क्लिन उद्योग में खतरनाक/परिसंकटमय रसायन विनिर्माण, भण्डारण एवं आयात नियम 1989 का पालन किया जाये।
- 8. ब्रिक क्लिन उद्योग में सुरक्षा सम्बन्धी समस्त उपाय किये जायें तथा उत्पादन प्रारम्भ करने से पूर्व सक्षम विभागों से अनापत्ति प्रमाण पत्र प्राप्त किया जाये।
- 9. यह स्थापनार्थ सहमति पत्र मात्र बिन्दु संख्या 1 के (ख) में वर्णित उत्पाद एवं उत्पादन क्षमता हेतु मान्य है।
- 20. ब्रिक क्लिन उद्योग में बोर्ड की पूर्वानुमति के बिना क्षमता विस्तारीकरण/प्रक्रिया परिवर्तन कदापि नहीं किया जाये।
- 21. यह स्थापनार्थ सहमति जल अधिनियम एवं वायु अधिनियम के अन्तर्गत निर्गत की जा रही है।
- 22. इंगित स्थल के विधिक भूमि उपयोग एवं नियमानुसार अन्य विभाग से वांछित स्वीकृति अवश्य प्राप्त कर ली जाये।
- 23. वन एवं पर्यावरण मंत्रालय, भारत सरकार की अधिसूचना संख्या- एस0ओ0-763(ई.) दिनांक 14.09.99 अधिसूचना संख्या-979 (ई.) दिनांक 27.08.2003 के अनुपालन में ईट बनाने में तापीय विद्युत गृह से जनित राख का समुचित इस्तेमाल किया जाये।

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रभावी एवं सन्तोषजनक अनुपालन न करने पर बोर्ड द्वारा निर्गत स्थापना हेतु सहमति (COE) पत्र निरस्त कर दिया जायेगा। बोर्ड का अधिकार सुरक्षित है, कि स्थापना हेतु सहमति पत्र (Consent to Establish) की शर्तों में संशोधन किया जाये अथवा निरस्त कर दिया जाये।

उपर्युक्त विशिष्ट एवं सामान्य शर्तों के सम्बन्ध में उद्योग द्वारा इस कार्यालय में दिनांक 04.12.2020 तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाये। अनुपालन आख्या नियमित प्रेषित की जाये, अन्यथा स्थापना हेतु सहमति पत्र निरस्त कर दिया जायेगा।


क्षेत्रीय अधिकारी (प्र०) 06.11.2020

प्रतिलिपि:- सदस्य सचिव, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को सूचनार्थ प्रेषित।



क्षेत्रीय अधिकारी (प्र०)

110

Annexure-2 (Colly.)



M/s Balaji Brick Field

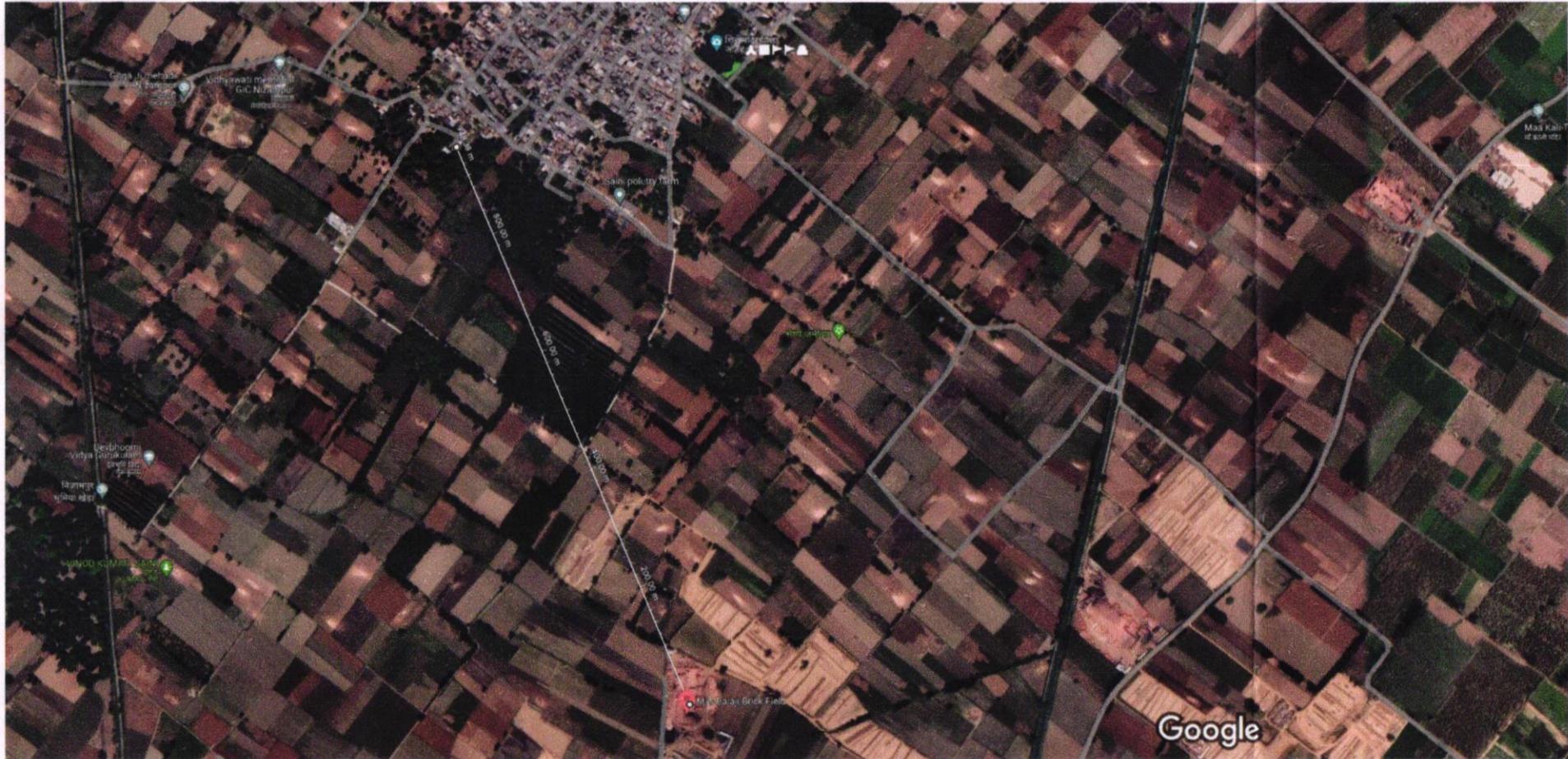
Distance of bhate from the first house of the village to the first corner of the village



Imagery ©2024 CNES / Airbus, Maxar Technologies, Map data ©2024 100 m



Distance of bhate from the first house of the village to the second corner of the village



Imagery ©2024 CNES / Airbus, Maxar Technologies, Map data ©2024 100 m





भारत का राजपत्र

The Gazette of India

सी.जी.-डी.एल.-अ.-22022022-233662
CG-DL-E-22022022-233662

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 140]
No. 140]

नई दिल्ली, मंगलवार, फरवरी 22, 2022/फाल्गुन 3, 1943
NEW DELHI, TUESDAY, FEBRUARY 22, 2022/PHALGUNA 3, 1943

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 22 फरवरी, 2022

सा.का.नि. 143(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) अधिनियम, 1986 का और संशोधन करते हुए निम्नलिखित नियम बनाती है:, अर्थात्:-

1. संक्षिप्त नाम और प्रारंभ :

- (1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) संशोधन नियम, 2022 है।
- (2) वे राजपत्र में उनके अंतिम प्रकाशन की तारीख से लागू होंगे।

2. पर्यावरण (संरक्षण) नियम, 1986 में, अनुसूची-1 में, क्रम सं. 74 पर प्रविष्टि के स्थान पर निम्नलिखित प्रविष्टि को रखा जाएगा, अर्थात्: -

74"	ईट भट्टे	चिमनी से उत्सर्जन में विविक्त पदार्थ	250 मिलीग्राम/एनएम3
		चिमनी की न्यूनतम ऊंचाई (भट्टों की वर्टिकल साफ्ट)	14 मीटर (लोडिंग प्लेटफॉर्म से कम से कम 7.5 मीटर)
		- भट्टा क्षमता 30,000 ईट प्रतिदिन से कम	16 मीटर (लोडिंग प्लेटफॉर्म से कम से कम 8.5 मीटर)
		- भट्टा क्षमता 30,000 ईट प्रति दिन के बराबर या अधिक	

	चिमनी की न्यूनतम ऊँचाई (भट्टों की बर्टिकल शाफ्ट के अलावा)	
-	भट्टा क्षमता 30,000 ईट प्रतिदिन से कम	24 मीटर
-	भट्टा क्षमता 30,000 ईट प्रति दिन के बराबर या अधिक	27 मीटर

टिप्पणियां :

- सभी नए ईट भट्टों को केवल ज़िग-ज़ैग तकनीक या बर्टिकल शाफ्ट के साथ होने की या ईट बनाने में ईंधन के रूप में पाइपड प्राकृतिक गैस के उपयोग की अनुमति दी जाएगी और इस अधिसूचना में निर्धारित मानकों का पालन करना होगा।
- विद्यमान ईट भट्टे जो ज़िग-ज़ैग तकनीक या बर्टिकल शाफ्ट या ईट बनाने में ईंधन के रूप में पाइपड प्राकृतिक गैस (पीएनजी) के उपयोग का पालन नहीं कर रहे हैं, उन्हें (क) गैर-प्राप्ति शहरों के 10 किमी के दायरे में स्थित भट्टों के मामले में एक वर्ष (जैसा कि केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा यथापरिभाषित) (ख) अन्य क्षेत्रों के लिए दो वर्ष की अवधि के भीतर ज़िग-ज़ैग तकनीक या बर्टिकल शाफ्ट में परिवर्तित किया जाएगा या पीएनजी का उपयोग ईट बनाने में ईंधन के रूप में किया जाएगा। इसके अतिरिक्त, ऐसे मामलों में जहां केंद्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां ने रूपांतरण के लिए अलग से समय-सीमाएं निर्धारित की हैं, वहां ऐसे आदेश प्रभावी होंगे।
- सभी ईट भट्टे केवल अनुमोदित ईंधन जैसे कि पाइपड प्राकृतिक गैस, कोयला, ईंधन लकड़ी और/या कृषि अपशिष्टों का उपयोग करेंगे। पेट कोक, टायरों/प्लास्टिक/खतरनाक अपशिष्टों के उपयोग की अनुमति ईट भट्टों को नहीं दी जाएगी।
- उत्सर्जन की निगरानी के लिए केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित मापदंडों/रूपरेखा के अनुसार ईट-भट्टे स्थायी सुविधा (पोर्ट होल और प्लेटफार्म) का निर्माण करेंगे।
- विविक्त सामग्रियों (पीएम) के निष्कर्ष 4% CO₂ पर प्रसामान्य किए जाएंगे जो निम्नलिखित हैं:
पीएम (सामान्य) = (पीएम(मापित) X 4%) / (चिमनी में मापित CO₂ का %, मापित CO₂ के मामले में $\geq 4\%$ कोई प्रसामान्यीकरण नहीं। चिमनी की ऊँचाई (मीटर में) भी $H = 14 Q^{0.3}$ सूत्र (जहां Q kg/hr में SO₂ उत्सर्जन दर है) द्वारा परिकलित की जाएगी, और अधिकतम दो को काम में ले सकेंगे।
- ईट भट्टों को आवासों और फलों के बागों से 0.8 कि.मी. की न्यूनतम दूरी पर स्थापित किया जाना चाहिए। राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां आवास, जनसंख्या घनत्व, जल निकायों, संवेदनशील रिसेप्टर्स इत्यादि की निकटता का ध्यान रखते हुए स्थापित मापदंडों को सख्त बना सकते हैं।
- किसी क्षेत्र में भट्टों की अधिक संख्या से बचने के लिए मौजूदा ईट भट्टों से कम से कम एक किलोमीटर की दूरी पर ईट भट्टों को स्थापित किया जाना चाहिए।
- ईट भट्टों को संबंधित राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां द्वारा निर्धारित उत्सर्जन प्रक्रिया/पलायक धूल उत्सर्जन नियंत्रण दिशा-निर्देशों का पालन करना होगा।
- ईट भट्टों से निकलने वाली राख को ईट बनाने में उसी परिसर के अंदर ही इस्तेमाल किया जाएगा।
- ईट भट्टे में ईट बनाने के लिए उपयोग की जाने वाली मिट्टी को निकालने के लिए संबंधित राज्य/संघ राज्य क्षेत्र के खनन विभाग सहित संबंधित प्राधिकरणों से सभी आवश्यक अनुमोदन प्राप्त किए जाएंगे।
- ईट भट्टा मालिक यह सुनिश्चित करेंगे कि कच्चे माल/ईटों के परिवहन के लिए उपयोग की जाने वाली सड़के पक्की सड़के हैं।
- कच्चे माल/ईटों के परिवहन के दौरान वाहनों को ढका जाएगा।"

[फा. सं. न्यू-15017/35/2007-सीपीडब्ल्यू]

नरेश पाल गंगवार, अपर सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खण्ड 3, उप-खण्ड (i) में तारीख 19 नवंबर, 1986 के का.आ. 844 (अ) द्वारा प्रकाशित किए गए थे और 04 अक्टूबर, 2021 की अधिसूचना सा.का.नि. 724 (अ) द्वारा अंतिम बार संशोधित किए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
NOTIFICATION

New Delhi, the 22nd February, 2022

G.S.R. 143(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. Short Title and commencement: -

- (1) These rules may be called the Environment (Protection) Amendment Rules, 2022.
- (2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, for entry at Sl. No. 74, the following entry shall be substituted, namely: -

		250 mg/Nm ³	
74	Brick Kilns	Particulate matter in stack emission	
		Minimum stack height (Vertical Shaft Brick Kilns)	
	- Kiln capacity less than 30,000 bricks per day	14 m (at least 7.5m from loading platform)	
	- Kiln capacity equal or more than 30,000 bricks per day	16 m (at least 8.5m from loading platform)	
		Minimum stack height (Other than Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	24 m
		- Kiln capacity equal or more than 30,000 bricks per day	27 m

Notes :

1. All new brick kilns shall be allowed only with zig-zag technology or vertical shaft or use of Piped Natural Gas as fuel in brick making and shall comply to these standards as stipulated in this notification.
2. The existing brick kilns which are not following zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of (a) one year in case of kilns located within ten kilometre radius of non-attainment cities as defined by Central Pollution Control Board (b) two years for other areas. Further, in cases where Central Pollution Control Board/State Pollution Control Boards/Pollution Control Committees has separately laid down timelines for conversion, such orders shall prevail.
3. All brick kilns shall use only approved fuel such as Piped Natural Gas, coal, fire wood and/or agricultural residues. Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.
4. Brick kilns shall construct permanent facility (port hole and platform) as per the norms or design laid down by the Central Pollution Control Board for monitoring of emissions.
5. Particulate Matter (PM) results shall be normalized at 4% CO₂ as below:

PM (normalized) = (PM (measured) x 4%) / (% of CO₂ measured in stack), no normalization in case CO₂ measured \geq 4%. Stack height (in metre) shall also be calculated by formula $H=14Q^{0.3}$ (where Q is SO₂ emission rate in kg/hr), and the maximum of two shall apply.

6. Brick kilns should be established at a minimum distance of 0.8 kilometre from habitation and fruit orchards. State Pollution Control Boards/Pollution Control Committees may make siting criteria stringent considering proximity to habitation, population density, water bodies, sensitive receptors, etc.
7. Brick kilns should be established at a minimum distance of one kilometre from an existing brick kiln to avoid clustering of kilns in an area.
8. Brick kilns shall follow process emission/fugitive dust emission control guidelines as prescribed by concerned State Pollution Control Boards/Pollution Control Committees.
9. The ash generated in the brick kilns shall be fully utilized in-house in brick making.
10. All necessary approvals from the concerned authorities including mining department of the concerned State or Union Territory shall be obtained for extracting the soil to be used for brick making in the brick kiln.
11. The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads.
12. Vehicles shall be covered during transportation of raw material/bricks".

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGAWAR, Addl. Secy.

Note : The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and lastly amended *vide* number G.S.R. 724(E), dated the 04th October, 2021.



पत्रांक-यूकेपीसीबी/आर0ओ0आर0/सहमति/बी-152/2023/1170
पंजीकृत डाक द्वारा

दिनांक: 28.11.2023

सेवा में,

M/s Balaji Brick Field,
Nagla Saktu Berhampur,
Manglore, Roorkee
Distt- Haridwar.

विषय:- Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh/Renewal/Reapplication/Expansion) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6" of the "Hazardous Waste (Management, Handling and Trans boundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

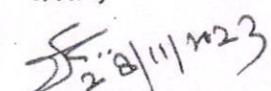
महोदय,

कृपया उपरोक्त विषयक उद्योग को इस कार्यालय के पत्रांक- यूकेपीसीबी/आरओआर/सहमति/बी-152/2023/339 दिनांक 12.06.2023 द्वारा संचालन हेतु सशर्त सहमति निर्गत की गयी है। जिसकी वैधता दिनांक 30.09.2026 तक है। निर्गत सहमति आदेश पत्र में उद्योग को State Govt Vide No. 1822/VII-A-1/2021/80-ख/16 dated 28.10.2021 regarding the Uttarakhand state mining Policy 2021 and The Notification of MoEF & Climate Change (Government of India) on dated 22.02.2022 Under EP Act 1986 की शर्त आरोपित है। किन्तु भट्टे द्वारा उक्त शर्त का अनुपालन नहीं किया गया है।

30. During the course of arguments Learned Counsel for respondent Nos. 5 and 6 has made the allegation that the Applicant is also operating the brick kilns in violation of the sitting criteria of 22.02.2022 notification. The competent authority will duly consider this issue also and if found to be correct, take action in accordance with law.

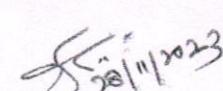
अतः उद्योग को इस कार्यालय के पत्रांक- यूकेपीसीबी/आरओआर/सहमति/बी-152/ 2023/339 दिनांक 12.06.2023 द्वारा निर्गत संचालनार्थ सहमति पत्र को तत्काल निरस्त (Revoke) किया जाता है, एवं निर्देशित किया जाता है, कि जल व वायु अधिनियम के तहत संचालनार्थ सहमति प्राप्त किये बिना उद्योग का संचालन कदापि नहीं किया जाये। अन्यथा उद्योग के विरुद्ध जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम-1974 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम-1981 की धाराओं के अन्तर्गत उद्योग के विरुद्ध कार्यवाही की जायेगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योगी का होगा।

भवदीय,


(एस0 पी0 सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपि:-

1. सदस्य सचिव महोदय, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को सादर सूचनार्थ प्रेषित।
2. जिलाधिकारी महोदय, जिला-हरिद्वार को सादर सूचनार्थ प्रेषित।


क्षेत्रीय अधिकारी



क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड



सिंचाई परिकल्प भवन परिसर, रुड़की-247667 जिला-हरिद्वार

पत्रांक- यूकेपीसीबी/आर0ओ0आर0/सहमति /B-152/2023/1221

दिनांक 06.12.2023

पंजीकृत डाक द्वारा

सेवा में,

M/s Balaji Brick Field
Nagla Saktu, Berhampur
Manglour, Roorkee,
Distt-Haridwar.

विषय: Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh/Renewal/Reapplication/Expansion/) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6" of the "Hazardous Waste (Management, Handling and Trans boundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

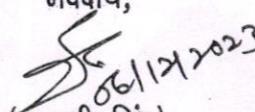
महोदय,

कृपया उपरोक्त विषयक अपने पत्र दिनांक 02.12.2023 का सन्दर्भ लेना चाहें। जिसमें इस कार्यालय के पत्रांक:-यूकेपीसीबी/आर0ओ0आर0/सहमति/बी-152/2023/1170 दिनांक 28.11.2023 द्वारा निरस्त (Revoke) संचालनार्थ सहमति पत्र को पुनः वैध (Revalid) करने का अनुरोध किया गया है।

आपके द्वारा अनुरोध पत्र के साथ संलग्न अभिलेखों का परीक्षण किया गया। परीक्षण के पश्चात् इस कार्यालय के पत्रांक:-यूकेपीसीबी/आर0ओ0आर0/सहमति/बी-152/2023/339 दिनांक 12.06.2023 द्वारा निर्गत संचालनार्थ सहमति पत्र को पुनः वैध (Revalid) किया जाता है।

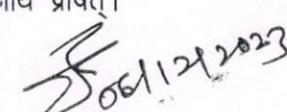
सहमति पत्र में वर्णित समस्त शर्तें यथावत् रहेंगी।

भवदीय,


(एस0पी0सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपि:-

1. सदस्य सचिव महोदय, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को सादर सूचनार्थ प्रेषित।
2. जिलाधिकारी महोदय, हरिद्वार को सादर सूचनार्थ प्रेषित।


क्षेत्रीय अधिकारी

dc



M/S BALAJI BRICK FIELD

20

Nagla Saktu Berhampur Jatt Manglour Roorkee

02/12/2023

Ref No

Date... 2/12/2023

सेवा मे
माननीय क्षेत्रीय अधिकारी जी
उत्तराखण्ड पर्यावरण संरक्षण और प्रदूषण नियंत्रण बोर्ड,
सिंचाई रिकल्प भवन परिसर रुडकी
हरिद्वार(उत्तराखण्ड)।

विषय: उद्योग की निरस्त संचालनार्थ सहमति रिवोक किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषय के अपने प्रंजाक UKPCB/ROR/सहमति/B-152/2023/1170 दिनांक 28/11/2023 द्वारा भट्टे के निरस्त संचालनार्थ सहमति मे Ngt के आदेश दिनांक 22/02/2022 के आधार पर रिवोक की गयी है।

महोदय अवगत कराना हे कि हमारे भट्टे द्वारा आपके विभाग से नियम अनुसार संचालनार्थ सहमति प्राप्त के बाद वर्ष 2020 से संचलित है Ngt के आदेश एव पर्यावरण 22/2/2022 का आदेश हमारे भट्टे पर लागु नहीं होता हे जिसके प्रमाण हेतु निम्न अभिलेख संगलन है

अतः आपसे उक्त अनुरोध है कि उक्त अभिलेखो का परीक्षण कर भट्टे की संचालनार्थ सहमति को पुनः वेध करने की कृपा करे

दिनांक: 02.12.2023

भवदीय,

संगलन

M/S BALAJI BRICK FIELD

- 1- ऊ्दान विभाग. NOC
- 2- प्रदूषण नियंत्रण बोर्ड NOC
- 3- प्रदूषण नियंत्रण बोर्ड की CCA
- 4- प्रदूषण नियंत्रण बोर्ड की CCR

85015A0/0
25/11/2023

UK PCB/ROR
2854
02/12/2023

119 क्षेत्रीय कार्यालय

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

सिंचाई परिकल्प भवन परिसर, रुड़की -247667 हरिद्वार

Phone No. 01332-260422 E-mail: rorueppcb2013@gmail.com

पत्रांक-यूकेपीसीबी/आर0ओ0आर0/एनओसी-1378/2020/ 86/

दिनांक: 06/11/2020

सेवा में,

पंजीकृत डाक द्वारा

✓ M/s Balaji Brick Field
Nagla Saktu Berhampur,
Manglour, Roorkee
Haridwar, Distt- Haridwar.

विषय :- पर्यावरणीय प्रदूषण की दृष्टि से ईट भट्टे की स्थापना हेतु स्थापनार्थ सहमति पत्र (Consent to Establish) निर्गमन।

महोदय,

कृपया उपरोक्त विषयक आपके आवेदन पत्र दिनांक- 28.10.2020 के क्रम में उद्योग के प्रस्तावित स्थल का निरीक्षण किया गया। निरीक्षण के-पश्चात् लिए गए निर्णय के क्रम में उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों के समुचित अनुपालन की शर्त के साथ सशर्त स्थापना हेतु सहमति पत्र (Consent to Establish) निर्गत किया जाता है।

1. स्थापना हेतु सहमति पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है:-

(क) स्थल :	Nagla Saktu Berhampur, Manglour, Roorkee Haridwar, Distt- Haridwar.
(ख) उत्पादन :	Brick-90000 Nos/Month.
(ग) मुख्य कच्चे माल :	1. Wood- 15000 MT/Month. 2. Coal- 70MT/Month. 3. Clay- 2500 MT/Month.
(घ) औद्योगिक उत्प्राह :	Nil.
(ङ) प्रयुक्त ईंधन :	Nil.
(च) श्रेणी :	Category Orange; Scale Small, Investment- 0.25 Crs.

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः स्थापना हेतु सहमति पत्र प्राप्त करना आवश्यक होगा।

- ब्रिक क्लिन उद्योग में सभी आवश्यक यन्त्र, संयंत्र, हरित पट्टिका, उत्प्राह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियन्त्रण की व्यवस्था की स्थापना में की गई प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरन्तर प्रेषित करें।
- ब्रिक क्लिन उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें, जब तक कि वह बोर्ड से जल अधिनियम एवं वायु अधिनियम के अन्तर्गत सहमति (CCA) प्राप्त न कर ले। जल एवं वायु सहमति (CCA) प्राप्त करने हेतु इकाई में उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पूर्व निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्यक जमा कर दिया जाये। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।
- ब्रिक क्लिन उद्योग में परीक्षण उत्पादन से पूर्व क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनिश्चित कराया जाये।
- घरेलू उत्प्राह, जिसकी मात्रा 0.7 कि०ली०/दिन से अधिक नहीं होगी। सेप्टिक टैंक के माध्यम से सोकपिट में निस्तारित किया जाये।
- यह स्थापना हेतु सहमति पत्र केवल घरेलू उत्प्राह के लिये मान्य है। औद्योगिक प्रक्रिया में जल का प्रयोग कदापि नहीं किया जाये।
- ब्रिक क्लिन उद्योग द्वारा रबर, प्लास्टिक एवं अन्य प्रतिबन्धित तत्वों का प्रयोग ईंधन के रूप में कदापि नहीं किया जाये।
- ब्रिक क्लिन उद्योग में नियमानुसार फ्लाईऐश का प्रयोग ईट निर्माण हेतु किया जाये।
- ब्रिक क्लिन के संचालन से पूर्व नियमानुसार सक्षम विभागों जैसे- खनन अनुज्ञा, जिला पंचायत का पंजीकरण, प्रमाण पत्र एवं जिला उद्यान विभाग से अनुमति प्राप्त कर प्रस्तुत की जाये।
- यह स्थापना हेतु सहमति पत्र एक वर्ष की अवधि के लिए वैध होगा।



कमशः पञ्ज-१

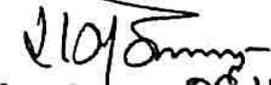
ब्रिक क्लिन उद्योग का संचालन इस प्रकार से किया जाये, कि परिवेशीय वायु गुणवत्ता सदैव बोर्ड मानकों के अनुरूप रहे।

1. ब्रिक क्लिन में नियमानुसार पर्याप्त क्षमता की ऊंची चिमनी स्थापित की जाये। चिमनी में अनुश्रवण हेतु प्लेटफार्म एवं होल की उचित व्यवस्था की जाये।
12. ब्रिक क्लिन के लिये कच्चे माल के रूप में मिट्टी की खुदाई हेतु संचालन से पूर्व नियमानुसार पर्यावरणीय स्वीकृति प्राप्त करना सुनिश्चित करें।
13. इकाई में प्रस्तावित ब्रिक क्लिन का निर्माण हाई ड्राफ्ट/जिग-जैग तकनीकी के अनुरूप किया जाना सुनिश्चित किया जाये।
14. ब्रिक क्लिन उद्योग से जनित ठोस अपशिष्ट पदार्थों को इस प्रकार निस्तारित किया जाये, कि जल, वायु तथा मृदा प्रदूषण की सम्भावना न रहे।
15. ब्रिक क्लिन उद्योग का संचालन इस प्रकार किया जाये, कि प्रदूषण सम्बन्धी शिकायतें प्राप्त न हों। प्रदूषण सम्बन्धी जन-शिकायतें प्राप्त होने एवं पुष्टि होने पर स्थापना हेतु सहमति पत्र रिवोक (निरस्त) कर दी जायेगी। जिसका सम्पूर्ण उत्तरदायित्व उद्यमी का होगा।
16. ब्रिक क्लिन उद्योग परिसर में चारों तरफ कम से कम 3 कतारों वाली हरित पट्टिका विकसित की जाये। हरित पट्टिका हेतु सघन तथा छायादार वृक्षों का चयन किया जाये। हरित पट्टिका हेतु निर्धारित भूमि पर निर्माण कार्य न किया जाये।
17. ब्रिक क्लिन उद्योग में खतरनाक/परिसंकटमय रसायन विनिर्माण, भण्डारण एवं आयात नियम 1989 का पालन किया जाये।
18. ब्रिक क्लिन उद्योग में सुरक्षा सम्बन्धी समस्त उपाय किये जायें तथा उत्पादन प्रारम्भ करने से पूर्व सक्षम विभागों से अनापत्ति प्रमाण पत्र प्राप्त किया जाये।
19. यह स्थापनार्थ सहमति पत्र मात्र बिन्दु संख्या 1 के (ख) में वर्णित उत्पाद एवं उत्पादन क्षमता हेतु मान्य है।
20. ब्रिक क्लिन उद्योग में बोर्ड की पूर्वानुमति के बिना क्षमता विस्तारीकरण/प्रक्रिया परिवर्तन कदापि नहीं किया जाये।
21. यह स्थापनार्थ सहमति जल अधिनियम एवं वायु अधिनियम के अन्तर्गत निर्गत की जा रही है।
22. इंगित स्थल के विधिक भूमि उपयोग एवं नियमानुसार अन्य विभाग से वांछित स्वीकृति अवश्य प्राप्त कर ली जाये।
23. वन एवं पर्यावरण मंत्रालय, भारत सरकार की अधिसूचना संख्या- एस0ओ0-763(ई.) दिनांक 14.09.99 अधिसूचना संख्या-979 (ई.) दिनांक 27.08.2003 के अनुपालन में ईट बनाने में तापीय विद्युत गृह से जनित राख का समुचित इस्तेमाल किया जाये।

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रभावी एवं सन्तोषजनक अनुपालन न करने पर बोर्ड द्वारा निर्गत स्थापना हेतु सहमति (COE) पत्र निरस्त कर दिया जायेगा। बोर्ड का अधिकार सुरक्षित है, कि स्थापना हेतु सहमति पत्र (Consent to Establish) की शर्तों में संशोधन किया जाये अथवा निरस्त कर दिया जाये।

उपर्युक्त विशिष्ट एवं सामान्य शर्तों के सम्बन्ध में उद्योग द्वारा इस कार्यालय में दिनांक 04.12.2020 तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाये। अनुपालन आख्या नियमित प्रेषित की जाये, अन्यथा स्थापना हेतु सहमति पत्र निरस्त कर दिया जाएगा।

प्रतिलिपि:- सदस्य सचिव, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को सूचनार्थ प्रेषित।


क्षेत्रीय अधिकारी (प्र0) 06.11.2020

क्षेत्रीय अधिकारी (प्र0)





121

REGIONAL OFFICE

UTTARAKHAND POLLUTION CONTROL BOARD

Irrigation Design Building Campus, Roorkee-247667 (Distt- Haridwar)

23

UKPCB/ROR/Con/B-152/2022/ 13 55

Date: 03.01.2023

Registered Post

To,

M/s Balaji Brick Field
Nagla Saktu Berhampur,
Manglour, Roorkee
Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh/Renewal/Reapplication/Expansion/) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6" of the "Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

Caf ID -6401

Application ID-1815857

CCA (Fresh)

Consent No. AWH- B-23

CCA is hereby granted to M/s Balaji Brick Field located at Nagla Saktu Berhampur, Manglour, Roorkee, Distt-Haridwar subject to the provisions of the Water Act, Air Act and HW Rules and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period up to 31.03.2023 and valid for manufacturing of following products with Capital Investment / Net Assets Values Rs 27.0 Lacs.

S. No.	Last CCA Quantity		CCA Fresh	
	Product	Quantity	Product	Quantity (Per Day)
1	Not Obtained		Bricks	30,000 Nos

2. Specific Conditions under Water Act:

- (i) The daily quantity of effluent discharge (KLD):-

	Last CCA or CTE	CCA Fresh
Trade Effluent	Nil	Nil
Sewage	-	1.0

- (ii) Trade Effluent Treatment and Disposal: Nil.

- (iii) Sewage Treatment and Disposal: The applicant shall provide comprehensive Septic Tank/ Soak pit is required with reference to influent quantity and quality.

3. Conditions under Air Act:-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity KLD/MTD	Emission Control Equipment	Emission standards not to exceed
1	Brick Klin	30	Coal & wood	-	Induced draft with Zig-Zag Technology	250 mg/NM ³

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under HW Rules:-

- The Occupier of M/s Balaji Brick Field is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.
- The authorization shall be in force for a period up to 31.03.2023
- The authorization is subject to the conditions stated below and the conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	-	-	-

Terms and conditions of authorization:

- The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made thereunder.
 - The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
 - The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
 - Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 - It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
 - An application for the renewal of an authorization shall be made as laid down under these rules.
 - Any other conditions for compliance as per the Guidelines issued by the MoEF or CPCB.
5. **Compulsory documents to be submitted by the Industry/Unit:-**
- Annual return in Form-4 and Waste Disposal Manifest in Form-10 under HW Rules and Third Party Audit Report.
 - Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
6. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
7. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
8. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and HW Rules will result in legal action under the aforesaid Acts and Rules.


Regional Officer (I/c)

Copy to: Member Secretary, Uttarakhand Pollution Control Board, Dehradun for kind information.


Regional Officer (I/c)

Specific Conditions:

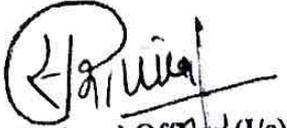
- In case Unit is using ground water than unit has to obtain NOC from central Ground water Authority for abstraction of ground water for which unit may refer web site <http://cgwa-noc-gov.in>

2. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
3. The industry shall ensure interlocking of air pollution control devices and production processes.
4. Solid wastes generated from the industry have to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the Central Pollution Control Board.
7. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
8. The unit shall strictly comply with the provision of The Public Liability Insurance Act, 1991 as amended and Rules made there under there under and shall submit copies of Insurance Policies (if any) to the Board Offices regularly.
9. Unit shall ensure to comply the notification of state Government vide No. 1822/VII-A-I/2021/80-अ/16 Dated 28.10.2021 regarding the Uttarakhand state mining Policy 2021.
10. Unit Shall ensure to comply the Notification of MoEF & Climate change (Government of India) on dated 22.02.2022 Under EP Act 1986.
11. The Consent is Valid under the Final decision of Hon'ble High Court & Hon'ble NGT in matter of OA No. 783/2022 Ajay Kumar Vs Uttarakhand Pollution Control Board & Others.
12. Unit shall ensure to obtain the Validation certificate from Central Building Research Institute or authorized organization regarding conversion to induce draft zig zag Technology & Submit it to this office within three Months.
13. All the moving areas around the main Brick kiln shall be paved with the bricks to minimize the fugitive dust emission from the brick kilns operations.
14. The occupier shall ensure that fine dust not to accumulate all around the Brick Kiln.
15. The unit shall submit stack emission monitoring report from MoEF & CC recognized laboratory to the Board's offices, within two month.
16. The unit shall strictly comply with provisions of water Act, Air Act & E (P) Act and Rules/Notifications made thereunder.

General Conditions:

1. The applicant shall get the sample of treated effluent/emissions/hazardous wastes/leachate analyzed at least once in a three month/six months/one year from the laboratory recognized by the CPCB/UEPPCB/NABL /MoEF and conforms to the limits stipulated. Test report shall be communicated to the UEPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall reapply before the 30 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
20. In case of any accident, complete details shall be submitted to this Board as required under H.W. Rules.
21. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
22. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
23. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
24. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
25. The industry will store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
26. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous Rules shall be submitted to the Board.


Regional Officer (I/c)



UKPCB/ROR/Con/B-152/2023/ 339

Date: 20.06.2023

Registered Post

To,

M/s Balaji Brick Field
Nagla Saktu Berhampur,
Manglour, Roorkee
Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh/Renewal/Reapplication/Expansion/) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6" of the "Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

Caf ID -6401	Application ID-622628
CCA (Renewal)	
Consent No. AWH- B-2311	

CCA is hereby granted to M/s Balaji Brick Field located at Nagla Saktu Berhampur, Manglour, Roorkee, Distt-Haridwar subject to the provisions of the Water Act, Air Act and HW Rules and the orders that may be made further and subject to following terms and conditions :-

- This CCA is granted for a period up to 30.09.2026 and valid for manufacturing of following products with Capital Investment / Net Assets Values Rs 27.83 Lacs.

S. No.	Last CCA Quantity		CCA Renewal	
	Product	Quantity (Per Day)	Product	Quantity (Per Month)
1	Bricks	30,000 Nos	Bricks	9,00,000 Nos

2. Specific Conditions under Water Act:

- The daily quantity of effluent discharge (KLD):-

	Last CCA or CTE	CCA Renewal
Trade Effluent	Nil	Nil
Sewage	1.0	1.0

- Trade Effluent Treatment and Disposal: Nil.

- Sewage Treatment and Disposal: The applicant shall provide comprehensive Septic Tank/ Soak pit is required with reference to influent quantity and quality.

3. Conditions under Air Act:-

- The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity KLD/MTD	Emission Control Equipment	Emission standards not to exceed
1	Brick Klin	30	Coal & wood	-	Induced draft with Zig-Zag Technology	250 mg/NM ³



Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

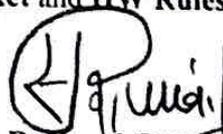
4. Conditions under HW Rules:-

- The Occupier of M/s Balaji Brick Field is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.
- The authorization shall be in force for a period up to 30.09.2026
- The authorization is subject to the conditions stated below and the conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	-	-	-

Terms and conditions of authorization:

- The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made thereunder.
 - The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
 - The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
 - Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 - It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
 - An application for the renewal of an authorization shall be made as laid down under these rules.
 - Any other conditions for compliance as per the Guidelines issued by the MoEF or CPCB.
- Compulsory documents to be submitted by the Industry/Unit:-
 - Annual return in Form-4 and Waste Disposal Manifest in Form-10 under HW Rules and Third Party Audit Report.
 - Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
 - Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
 - Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 - Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and HW Rules will result in legal action under the aforesaid Acts and Rules.


Regional Officer (I/c)

Copy to: Member Secretary, Uttarakhand Pollution Control Board, Dehradun for kind information.

Regional Officer (I/c)

Specific Conditions:

- In case Unit is using ground water than unit has to obtain NOC from central Ground water Authority for abstraction of ground water for which unit may refer web site <http://cgwa-noc.gov.in>
- The applicant shall provide ports in the chimney/stuck and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by

- the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
3. The industry shall ensure interlocking of air pollution control devices and production processes.
 4. Solid wastes generated from the industry have to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
 5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
 6. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the Central Pollution Control Board.
 7. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
 8. The unit shall strictly comply with the provision of The Public Liability Insurance Act. 1991 as amended and Rules made there under there under and shall submit copies of Insurance Policies (if any) to the Board Offices regularly.
 9. Unit shall ensure to comply the notification of state Government vide No. 1822/VII-A-1/2021/80-3/16 Dated 28.10.2021 regarding the Uttarakhand state mining Policy 2021.
 10. Unit Shall ensure to comply the Notification of MoEF & Climate change (Government of India) on dated 22.02.2022 Under EP Act 1986.
 11. The Consent is Valid under the Final decision of Hon'ble NGT in matter of OA No. 783/2022 Ajay Kumar Vs Uttarakhand Pollution Control Board & Others.
 12. Unit shall ensure to obtain the Validation certificate from Central Building Research Institute or authorized organization regarding conversion to induce draft zig zag Technology & Submit it to this office within three Months.
 13. The Consent is being issued by the board to unit in sequence of its Letter No-UKPCB/HO/Gen-29(II)/2023/1537 Date 04.01.2023 and the brick kiln operate will be bound for the final decision on the consent fee in the said letter.
 14. Unit shall submit the compliance report in every year along with current Stack analysis report & Balance sheet.
 15. All the moving areas around the main Brick kiln shall be paved with the bricks to minimize the fugitive dust/emission from the brick kilns operations.
 16. The occupier shall ensure that fine dust not to accumulate all around the Brick Kiln.
 17. The unit shall submit stack emission monitoring report from MoEF & CC recognized laboratory to the Board's offices, within two month.
 18. The unit shall strictly comply with provisions of water Act, Air Act & E (P) Act and Rules/Notifications made thereunder.

General Conditions:

1. The applicant shall get the sample of treated effluent/emissions/hazardous wastes/leachate analyzed at least once in a three month/six months/one year from the laboratory recognized by the CPCB/UEPPCB/NABL/MoEF and conforms to the limits stipulated. Test report shall be communicated to the UEPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other

- concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
 10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
 11. The applicant shall reapply before the 30 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
 12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
 13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
 14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
 16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
 17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet out side the main factory gate within premises.
 18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
 19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
 20. In case of any accident, complete details shall be submitted to this Board as required under H.W. Rules.
 21. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
 22. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
 23. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
 24. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
 25. The industry will store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
 26. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous Rules shall be submitted to the Board.



H. P. Singh
Regional Officer (I/c)

अनापत्ति प्रमाण पत्र

श्री अमित मलिक, पुत्र श्री राकेश मलिक, निवासी 328,गोशाला-2 मुजफरनगर उ0प्र0 251002 ने आवेदन पत्र प्रस्तुत कर निवेदन किया है कि उनके स्वामित्व वाला ईट भट्टा मै0 बालाजी ब्रिक फिल्ड जो कि ग्राम, नंगला सक्टू खाता सं0 88/2 व 106/2 परगना व तहसील, रूडकी जिला, हरिद्वार पर स्थापित किया गया है। इस हेतु भट्टा स्वामी द्वारा अनापत्ति प्रमाण पत्र चाहा गया है।

मौके पर उक्त भट्टे का स्थलीय निरीक्षण उद्यान निरीक्षक/प्रभारी, उद्यान सचल दल केन्द्र नारसन के कार्यालय पत्रांक सं0 89/ईट भट्टा/2020-21 दिनांक 03.07.2020,से उत्तर प्रदेश शासन के शासनादेश सं0 921/55- पर्या/12-94 (पर्या)-11 दिनांक 27 जून, 2012 में दिये गये निर्देशों के अनुसार कराया गया हैं, एवं भट्टे मालिक द्वारा घोषणा पत्र भी प्रस्तुत किया गया है, कि ईट भट्टा स्थापना स्थल के आसपास आम इत्यादि का कोई उद्यान/नर्सरी इत्यादि स्थित नहीं है।

अतः प्रभारी, उद्यान सचल दल केन्द्र नारसन कि स्थलीय निरीक्षण आख्या, ईट भट्टे का फोटोग्राफ, एवं श्री अमित मलिक, पुत्र श्री राकेश मलिक, निवासी 328,गोशाला-2 मुजफरनगर उ0प्र0 251002 के कार्यालय को प्राप्त प्रपत्रों, के आधार पर भट्टा के स्वामी को अनापत्ति प्रमाण पत्र जारी किया जा रहा है।
अनापत्ति प्रमाण पत्र/उद्यान

पंजिका क्रमांक.....⁰¹
28/07/2020

मुख्य उद्यान अधिकारी
हरिद्वार।

कार्यालय:- मुख्य उद्यान अधिकारी, हरिद्वार।

पत्रांक 518 / ईट भट्टा NOC / 2020-21 दिनांक 28 जुलाई, 2020

प्रतिलिपि:- 1-सम्बन्धित आवेदन कर्ता।

2- ज्येष्ठ उद्यान निरीक्षक/प्रभारी मुख्यालय।

मुख्य उद्यान अधिकारी
हरिद्वार।



Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number :05BXCPM4881P1ZV

1.	Legal Name	AMIT MALIK			
2.	Trade Name, if any	M/S BALAJI BRICK FIELD			
3.	Additional trade names, if any				
4.	Constitution of Business	Proprietorship			
5.	Address of Principal Place of Business	, NANGLA SAKTU BERHAMPUR, MANGLOUR, ROORKEE, Haridwar, Uttarakhand, 247667			
6.	Date of Liability	13/12/2019			
7.	Date of Validity	From	13/12/2019	To	Not Applicable
8.	Type of Registration	Regular			
9.	Particulars of Approving				
Signature		Signature Not Verified Digitally signed by DS GOODS AND SERVICES TAX NETWORK 07 Date: 2023.04.13 00:31:52 IST			
Name					
Designation					
Jurisdictional Office					
Date of issue of Certificate		13/04/2023			
Note: The registration certificate is required to be prominently displayed at all places of Business/Office(s) in the State.					

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on 13/04/2023 .



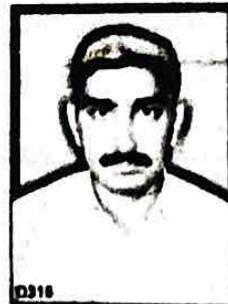
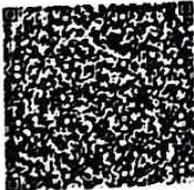
सत्यमेव जयते

INDIA NON JUDICIAL Government of Uttarakhand

e-Stamp

राजय कुमार
स्टाम्प विक्रेता
सिविल कोर्ट, राम नगर, रुड़की

Certificate No.	: IN-UK553492702859889
Certificate Issued Date	: 02-Jan-2020 12:46 PM
Account Reference	: NONACC (SV)/ uk1306804/ RAMNAGAR/ UK-HD
Unique Doc. Reference	: SUBIN-UKUK130680413277184465903S
Purchased by	: AMIT MALIK
Description of Document	: Article 4 Affidavit
Property Description	: NA
Consideration Price (Rs.)	: 0 (Zero)
First Party	: AMIT MALIK
Second Party	: JAIPAL SINGH
Stamp Duty Paid By	: AMIT MALIK
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



D318

जापाल सिंह

AMIT MALIK

Please write or type below this line.....

किरायानामा ईट भट्टा अवधि 18 अट्ठारह वर्ष

हम कि जयपाल सिंह पुत्र जय दयाल सिंह निवासी ग्राम ब्रह्मपुर जट, परगना मंगलौर, तहसील रुड़की, जिला हरिद्वार- प्रथम पक्ष व अमित मलिक पुत्र राकेश मलिक निवासी 328 गौशाला नदी रोड मुजफ्फरनगर मैसर्स बालाजी ब्रिक फिल्ड नगला सक्टू ब्रह्मपुर परगना मंगलौर, तहसील रुड़की जिला हरिद्वार।

जापाल सिंह

अमित मलिक

Statutory Alert

The Government of Uttarakhand has decided to introduce a new e-stamp system from 01/01/2020. The new system will be implemented in a phased manner. The Government of Uttarakhand has decided to introduce a new e-stamp system from 01/01/2020. The new system will be implemented in a phased manner.

विदित हो कि प्रथम पक्ष भूमि खाता सं०-88/2 रकबई 0.7060 व खाता सं० 106/2 रकबई 0.4500 हैक्टेयर स्थित ग्राम नगला सकटू परगना व तहसील रूडकी, जिला हरिद्वार के मालिक व काबिज अधिकारी हूँ उपरोक्त कुल भूमि आपस में मिली हुई है तथा मुझ प्रथम पक्ष ने उपरोक्त दोनो मुआवजो की भूमि से 17 बिघा खाम व बाकी पैमाईश पर आधारित होगी। भूमि द्वितीय पक्ष को ईंट भट्टा की स्थापना हेतु 18 वर्ष की अवधि के लिये देना तय हुआ है तथा द्वितीय पक्ष ने उपरोक्त भूमि ईंट भट्टा की स्थापना हेतु 18 वर्ष की अवधि के लिये किराये पर लेना स्वीकार कर लिया है जिसकी बाबत हम दोनो पक्षों में निम्नलिखित शरारते तय पाई गयी है।

1. यह कि उपरोक्त ईंट भट्टा के किराये की अवधि 18 वर्ष की होगी, जिसकी अवधि दिनांक 01.07.2020 से शुरू होकर दिनांक 30.06.2038 ई० को समाप्त होगी।

2. यह कि उपरोक्त लगभग 17 बिघा खाम भूमि जिसमें ईंट भट्टा की स्थापना होगी, जिसका किराया मु०-25,000/-रुपये प्रति बिघा खाम प्रति वर्ष की दर से तय

होगा कि प्रत्येक वर्ष 2 किस्तों में अदा होगा, जिसमें प्रथम किस्त माह जनवरी व द्वितीय किस्त माह जुलाई में अदा होगी।

3. यह कि द्वितीय पक्ष किरायानामा अवधि के दौरान उपरोक्त भूमि अपने ईंट भट्टे/चिमनी आदि का निर्माण करेगा जिसमें प्रथम पक्ष को कोई आपत्ति नहीं होगी।

4. यह कि ईंट भट्टा संचालन में द्वितीय पक्ष के कारोबार पर जो भी टैक्स स्थानीय या सरकारी या रायलटी आदि होगी उसको अदा करने की पूर्ण जिम्मेदारी द्वितीय पक्ष की होगी।

5. यह कि लगान प्रथम पक्ष द्वारा वहन किया जाएगा।

जैपाल सिंह

जयदेव सिंह

7. यह कि उपरोक्त ईट भट्टा संचालन में द्वितीय पक्ष अपने वाहन से बिजली व पानी का कनेक्शन लेने का अधिकारी होगा, जिसमें प्रथम पक्ष को कोई आपत्ति नहीं होगी। लेकिन इन बिजली व पानी के बिलो को अदा करने की पूर्ण जिम्मेदारी द्वितीय पक्ष की होगी।

8. यह कि अवधि किरायानामा हाजा कि सम्पत्ति पर द्वितीय पक्ष भूमि से अपना समस्त मलबा उठाकर भूमि को पूर्ण रूप से खाली कर कब्जा प्रथम पक्ष को सौंप देगा। जिसमें द्वितीय पक्ष को कोई आपत्ति नहीं होगी।

9. यह कि 12 वर्ष की अवधि समाप्ती पर उस समय के किराये में 10 प्रतिशत की बढ़ोतरी होगी। इसके प्रति 3 वर्ष के पश्चात उस समय के किराये में 10 प्रतिशत की बढ़ोतरी होगी।

10. यह कि अवधि किरायेदारी हाजा में प्रथम पक्ष द्वितीय पक्ष के कार्य कारोबार में किसी भी प्रकार का व्यावधान उत्पन्न नहीं करेगा। यदि प्रथम पक्ष के कार्य कारोबार में किसी भी प्रकार का कोई व्यावधान उत्पन्न करती है तो ऐसी दशा में द्वितीय पक्ष को होने वाली हानी के लिये प्रथम पक्ष के वारिसान पूर्ण रूप से जिम्मेदार होंगे व रहेंगे।

11. यह कि ईट भट्टा पर जब भी द्वितीय पक्ष प्रथम पक्ष को कब्जा वापिस करेगा तो उस समय तक ईट भट्टा पर जो भी देनदारी होगी, व जो भी विद्युत बिल व जल कर होगा उसको अदा करने की पूर्ण जिम्मेदारी द्वितीय पक्ष को कोई आपत्ति नहीं होगी।

12. यह कि अवधि किरायेदारी हाजा के मध्य द्वितीय पक्ष द्वारा जो भी विद्युत व पानी कनेक्शन लिया जाएगा उसको द्वितीय पक्ष ईट भट्टा प्रथम पक्ष को वापस करते समय स्थाई रूप से कटवाएंगें। जिसमें हम द्वितीय पक्ष को कोई आपत्ति नहीं होगी।

जैपालसिंह

श्रीप्रतापसिंह



13. यह कि उपरोक्त भूमि में सं द्वितीय पक्ष मिट्टी का उठान किसी भी प्रकार से नहीं कर सकेगा। _____

14. यह कि किराया अवधि 18 वर्ष की समाप्ती पर द्वितीय पक्ष भूमि से अपना सभी निर्माण हटाकर भूमि को समतल करके कब्जा प्रथम पक्ष के सुपुर्द कर देगा। _____

15. यह कि यदि किसी सरकारी पाबन्दी या देवीक आपदा के कारण भट्टा नहीं चलता है तो द्वितीय पक्ष किराये की सम्पत्ति से अपना समस्त मलबा हटाकर भूमि समतल करके भूमि प्रथम पक्ष के सुपुर्द कर देगा। _____

अतः यह किरायानामा हम दोनों पक्षों ने 18 वर्ष की अवधि के लिये अपने अपने स्वस्थ मन बुद्धि व इन्द्रियों की स्वस्थ दशा में स्वतन्त्र मन से बिना किसी जोर व दबाव के स्वतन्त्रतापूर्वक स्वतन्त्र मन से लिख दी है। ताकि प्रमाण रहे

समय पर काम आवे। इति। _____

दिनांक 02.01.2020

गवाह अनुज कुमार

अनुज कुमार पुत्र श्री कर्णपाल सिंह
निवासी मौहम्मदपुर जट डाक खाना गुरुकुल नारसन,
जिला हरिद्वार।

गवाह राजपाल सिंह पुत्र श्री जयपाल सिंह

निवासी ग्राम ब्रह्मपुर जट डाख खाना गुरुकुल नारसन, जिला हरिद्वार।

ATTESTED 02/01/2020

SUDHAR KUMAR
Advocate & Notary
Practice Office Haridwar

IDENTIFIED BY

2/1/2020

M/S BALAJI BRICK FIELD
VILLAGE: NANGLA SAKTO, BERTHAMPUR, MANGLORE, ROHMIRE
BALANCE SHEET AS AT 31.01.2022

LIABILITIES	AMOUNT (IN Rs.)	ASSETS	AMOUNT (IN Rs.)
Proprietor's Capital a/c		Fixed Assets	
Shri Amit Malik		Bhatta Building	621,278.00
Addition	2,003,489.00	Baridana	172,254.00
Add. Net Profit	574,860.00		
Add. Agriculture	18,500.00	ICB	1,956,828.00
Add. Interest S/A	2,345.00	Less: Dep	293,524.00
	<u>3,019,094.00</u>		<u>1,663,304.00</u>
Less: Drawings	235,200.00	Plant & Machinery	13,875.00
	<u>2,783,894.00</u>	Add: Addition	24,648.44
Current Liabilities & Provisions			<u>38,523.44</u>
Sundry Creditors	1,455,027.00	Less: Dep	3,430.00
			<u>34,993.44</u>
UNSECURED LOAN		Current Assets, Loans & Advances	
PAKESH KUMAR	2,500,000.00	By Closing Stock	
		- Raw Material	
Sundry Creditors		- Finished Goods	<u>1,136,100.00</u>
Shri Coal Company	685,221.00	(As valued & certified by the Proprietor)	1,136,100.00
Bam Coal Company	437,720.00	Sundry Debtors	1,677,085.00
		(As Per Annexure 'A' Attached)	
PROVISION		Loans & Advances	
Audit Fees Payable	5,000.00	Advance to Reliable India Group	81,558.00
GST Payable	87,900.00	Advance to Roohan Motors Ltd	50,000.00
		GST Receivable	52,847.04
		TDS	285,040.00
		Cash & Bank Balance	
		Punjab National Bank C/A	1,896,169.00
		Punjab National Bank S/A	20,672.00
		Bank of Maharashtra	35,087.50
		Cash in Hand	202,772.92
	<u>8,014,762.00</u>		<u>8,014,762.00</u>

Notes on Accounts as per Annexure attached
For Gaurav Ajay Garg & Co.
Chartered Accountants
Firm Registration No. 01728

(CA Vipin Kumar Sangh)

Partner

Membership No. 528668

Place: Muzaffarnagar

Dated: 11th September, 2022



For M/s Balaji Brick Field

(Shri Amit Malik)
Proprietor

निरीक्षण आख्या।

रायपुर भगवानपुर क्षेत्र के औचक निरीक्षण के दौरान उद्योग मै0 बालाजी एन्टरप्राइजेज, खसरा न0- 60, रुड़की रोड़, रायपुर भगवानपुर, हरिद्वार एवं मै0 सोनू एन्टरप्राइजेज, देहरादून रोड़, रायपुर परगना भगवानपुर, हरिद्वार द्वारा राज्य बोर्ड से बिना स्थापनार्थ/संचालनार्थ सहमति के उद्योग के संचालन के सम्बन्ध में शिकायती स्थल का निरीक्षण दिनांक 10.05.2023 को किया गया। निरीक्षण के समय निम्न तथ्य प्रकाश में आये:-

मै0 बालाजी एन्टरप्राइजेज, खसरा न0- 60, रुड़की रोड़, रायपुर भगवानपुर, हरिद्वार।

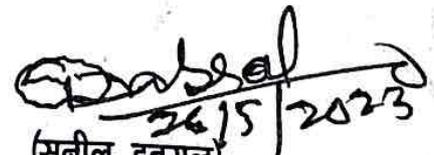
1. शिकायती स्थल मै0 बालाजी एन्टरप्राइजेज, खसरा न0- 60, रुड़की रोड़, रायपुर भगवानपुर, हरिद्वार समुदायिक केन्द्र के पीछे स्थापित है। निरीक्षण के समय उद्योग स्वामी श्री विपिन वर्मा उपस्थित थे। उनके द्वारा अवगत कराया गया कि उक्त उद्योग का संचालन उनके द्वारा वर्ष- 2022 से किया जा रहा है।
2. उद्योग द्वारा बोर्ड से बिना स्थापनार्थ/संचालनार्थ सहमति प्राप्त किये 07 Tank प्रक्रिया के माध्यम से Phosphating का कार्य किया जाता पाया गया। उक्त प्रकार की प्रक्रिया लाल श्रेणी में आच्छादित है।
3. कार्यालय अभिलेखों अनुसार उद्योग द्वारा राज्य प्रदूषण नियंत्रण बोर्ड से स्थापनार्थ/संचालनार्थ सहमति प्राप्त नहीं की गयी है। उद्योग से जनित उत्प्रवाह को खाली प्लाट में निस्तारित किया जा रहा था।
4. निरीक्षण के समय उद्योग स्वामी द्वारा उद्योग के संचालन से सम्बन्धित किसी भी अनुमन्य विभाग से अनापत्ति दिखलाने में अस्मर्थता दिखलाई गयी।

मै0 सोनू एन्टरप्राइजेज, देहरादून रोड़, रायपुर परगना भगवानपुर, हरिद्वार।

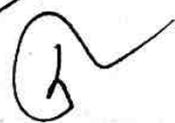
1. शिकायती स्थल मै0 सोनू एन्टरप्राइजेज, देहरादून रोड़, रायपुर परगना भगवानपुर, हरिद्वार समुदायिक केन्द्र के पीछे स्थापित है। निरीक्षण के समय उद्योग स्वामी श्री सोनू उपस्थित थे। उनके द्वारा अवगत कराया गया कि उक्त उद्योग का संचालन उनके द्वारा वर्ष- 2022 से किया जा रहा है।
2. उद्योग द्वारा बोर्ड से बिना स्थापनार्थ/संचालनार्थ सहमति प्राप्त किये 07 Tank प्रक्रिया के माध्यम से Phosphating का कार्य किया जाता पाया गया। उक्त प्रकार की प्रक्रिया लाल श्रेणी में आच्छादित है।
3. कार्यालय अभिलेखों अनुसार उद्योग द्वारा राज्य प्रदूषण नियंत्रण बोर्ड से स्थापनार्थ/संचालनार्थ सहमति प्राप्त नहीं की गयी है। उद्योग से जनित उत्प्रवाह को खाली प्लाट में निस्तारित किया जा रहा था।
4. निरीक्षण के समय उद्योग स्वामी द्वारा उद्योग के संचालन से सम्बन्धित किसी भी अनुमन्य विभाग से अनापत्ति दिखलाने में अस्मर्थता दिखलाई गयी।

अतः उपरोक्त तथ्यों को दृष्टिगत रखते हुए उद्योगों के बंदीकरण किये जाने की प्रबल संस्तुति किया जाना उचित प्रतीत होता है।

आख्या अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।


26/5/2023
(सुनील डबराल)
अनुश्रवण सहायक

सहायक वैज्ञानिक अधिकारी/क्षेत्रीय अधिकारी (प्र0)





क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड



सिंचाई परिकल्प भवन परिसर, रुड़की-247667 जिला-हरिद्वार

पत्रांक- यूकेपीसीबी/आर0ओ0आर0/सहमति /B-152/2023/1221

दिनांक 06.12.2023

पंजीकृत डाक द्वारा

सेवा में,

M/s Balaji Brick Field
Nagla Saktu, Berhampur
Manglour, Roorkee,
Distt-Haridwar.

विषय: Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh/Renewal/Reapplication/Expansion/) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6" of the "Hazardous Waste (Management, Handling and Trans boundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

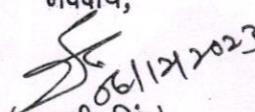
महोदय,

कृपया उपरोक्त विषयक अपने पत्र दिनांक 02.12.2023 का सन्दर्भ लेना चाहें। जिसमें इस कार्यालय के पत्रांक:-यूकेपीसीबी/आर0ओ0आर0/सहमति/बी-152/2023/1170 दिनांक 28.11.2023 द्वारा निरस्त (Revoke) संचालनार्थ सहमति पत्र को पुनः वैध (Revalid) करने का अनुरोध किया गया है।

आपके द्वारा अनुरोध पत्र के साथ संलग्न अभिलेखों का परीक्षण किया गया। परीक्षण के पश्चात् इस कार्यालय के पत्रांक:-यूकेपीसीबी/आर0ओ0आर0/सहमति/बी-152/2023/339 दिनांक 12.06.2023 द्वारा निर्गत संचालनार्थ सहमति पत्र को पुनः वैध (Revalid) किया जाता है।

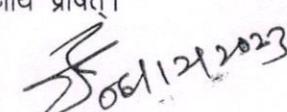
सहमति पत्र में वर्णित समस्त शर्तें यथावत् रहेंगी।

भवदीय,


(एस0पी0सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपि:-

1. सदस्य सचिव महोदय, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को सादर सूचनार्थ प्रेषित।
2. जिलाधिकारी महोदय, हरिद्वार को सादर सूचनार्थ प्रेषित।


क्षेत्रीय अधिकारी

dc

